CS.P.Sriram
Insolvency Professional

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PORTASILO BULK HANDLING (INDIA) PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	PORTASILO BULK HANDLING (INDIA) PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	25/04/2008
3.	AUTHORITY UNDER WHICH CORPORATE INCORPORATED / REGISTERED	ROC-CHENNAI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74999TN2008PTC067504
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	**Registered Office**: NO.6, 3RD STREET, RAILWAY COLONY, CHENNAI Chennai TN 600029
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	20th September, 2021
7.	NAME, OFFICE ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	P. Sriram 10/17, Anandam Colony, South Canal Bank Road, Mandaveli, Chennai – 600 028 srirampcs@gmail.com 99940336666 IBBI/IPA-002/IP-N00292/2017-18/10895
8.	LAST DATE FOR SUBMISSION OF CLAIMS	20th October, 2021

Notice is hereby given that the PORTASILO BULK HANDLING (INDIA) PRIVATE LIMITED has commenced voluntary liquidation on 20th September, 2021

The stakeholders of PORTASILO BULK HANDLING (INDIA) PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 20th October, 2021, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Name and Signature of the Liquidator:

CS.P.SRIRAM

P. Sriram
IBBI/IPA-002/IP-N00292/2017-18/10895
Date:20.09.2021
Place: Chennai

MAKKAL KURAL (Independent National Tamil Daily) 12 பக்கம் விலை ரூ.4.00

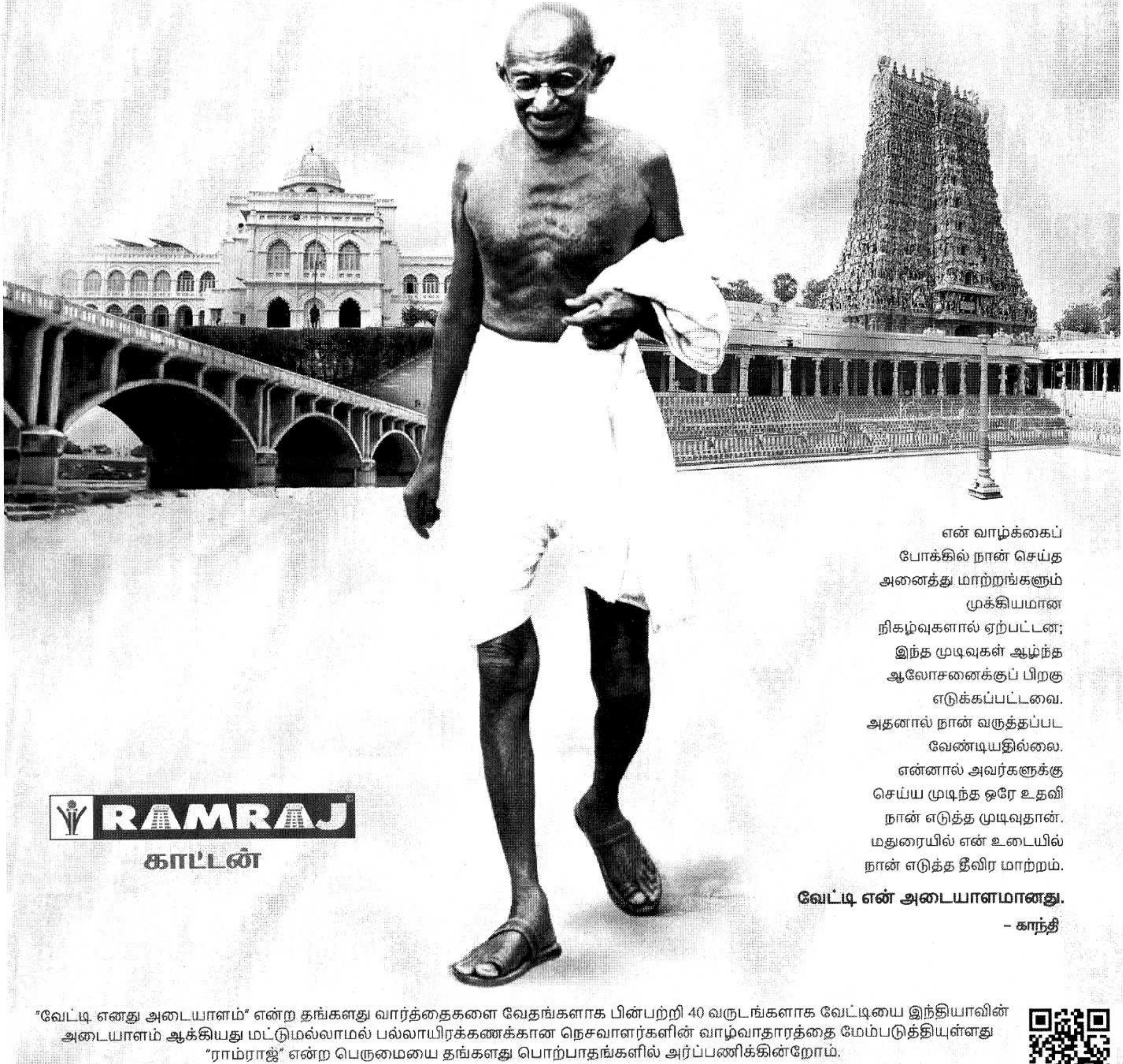
மக்கள் குரல்

நடுநிலை நாளேடு

RNI No. 24383/1973 TN/PMG(CCR)/WPP-675/21-23

(மலர் 49 * சென்னை 22-9-2021 புதன் மாலை * வெளியூர் 23-9-2021 வியாழன் * இதழ் 20)

Regd. No. TN/CC(S)DN/122/21-23



நோயாளிக்கு சிக்கலான நேரத்தில் என்ன சிகிச்சை அளிக்க வேண்டும்? டாக்டருக்கு பயிற்சி அளிக்கும் சிமுலேட்டர்: அப்பல்லோ மருத்துவமனையில் அமைச்சர் மா.சுப்பிரமணியன் துவக்கினார்

சென்னை, செப்.22–

சென்னை வானகரத்தில் உள்ள அப்பல்லோ ஸ்பெஷாலிட்டி மருத்துவமனை வளாகத்தில் முதன்முறையாக முதுகலை மருத்துவ படிப்பு மாணவர்களுக்கு பயிற்சி அளிக்க நோயாளிக்கு செயற்கையாக பிரச்சனை உருவாக்கி, அதற்கு மாணவர்கள் எப்படி சிகிச்சை அளிக்க வேண்டும் என்று பயிற்சி அளிக்கும் சிமுலேஷன் மையத்தை, தமிழக சுகாதாரம் மற்றும் குடும்ப நலத்துறை அமைச்சர் எம்.ஏ.சுப்ரமணியன் தொடங்கி வைத்தார்.

பூந்தமல்லி சட்டமன்ற உறுப்பினர் ஏ.கிருஷ்ணசாமி, மதுரவாயல் சட்டமன்ற உறுப்பினர் கே. கணபதி, தமிழ்நாடு டாக்டர். எம்ஜிஆர் மருத்துவ பல்கலை கழக துணை வேந்தர் டாக்டர். சுதா சேஷய்யன், அப்பல்லோ மருத்துவமனை குழுமத்தின் துணைத் தலைவர் ப்ரீதா ரெட்டி ஆகியோர் விழாவில் பங்கேற்றனர்.

வயது வந்தோர், குழந்தைகள் மற்றும் மகப்பேறு மருத்துவம் போன்றவற்றில் நோயாளிகளை நேரிடையாக பரிசோதிக்காமல் மேம்படுத்தப்பட்ட உபகரணங்களை கொண்டு மருத்துவ சிமுலேட் செயல்பாடுகளை கற்றுக் கொள்ள இந்த மையம் உதவும். சவாலான சுவாச குழாய் பிரச்சனை உள்ளிட்ட பல்வேறு மருத்துவ உபகரணங்களை சரியாக கையாள்தல் ஆகிய பயிற்சிகளை பெறலாம் என்று துணைத் தலைவர் ப்ரீதா ரெட்டி தெரிவித்தார்.

அப்பல்லோ மருத்துவமனைகளின் தெற்கு பிராந்திய மருத்துவ கல்வி இயக்குநர் டாக்டர் முரளிதரன் கூறுகையில், உயர்தர உபகரணங்கள் மற்றும் மென்பொருள் ஆகியவற்றின் மூலம் நோயாளிகளின் நிலைமை எதிர்பாராத, மிகவும் சிக்கலானது போல் சவாலான ஒன்றாக உருவகப்படுத்தும் போது, அத்தகைய சூழலில் பயிற்சி மாணவர்கள் சவாலான சூழலை எதிர்கொள்ளவதற்கான வாய்ப்பை உருவாக்க முடியும்" என்றார்.

இந்த மையம் பயிற்சியாளர்களுக்கு புதுமையான கற்றல் முறை அனுபவத்தை வழங்குவதுடன், பாதுகாப்பான, வழிகாட்டுதலுடன் கூடிய, துடிப்பான கற்றல் சூழல் மூலம் சுகாதார சேவையின் தரம் மேம்படுத்தப்படுகிறது.

மேலும் கூடுதல் தகவல்களுக்கு *www.apollohospitals.com* என்ற இணையதளத்தில் பார்க்கலாம்.

பொது அறிவிப்பு

செங்கல்பட்டு 603 003, வல்லம் போஸ்ட், டி.கே.காம். ரோடு, லேக் அவின்யூ, எண்.210/1 ல் வசிக்கும் மணிவண்ணன் த/பெ. வேலாயுதம், சொத்து விபரத்தில் குறிப்பிட்டுள்ள சொத்திற்கு முழு உரிமையாளர் ஆவார். இச்சொத்தின் அசல் பத்திரம் 1969 ஆம் ஆண்டு டிசம்பர் மாதம் [illegible] ஆம் நாள், திருக்கழுக்குன்றம் சார் பதிவகத்தில் 3704/1969 ஆக பதிவாகி உள்ளது. இந்த கிரைய பத்திரம் காணவில்லை என்று இவ்வறிவிப்பின் மூலம் தெரிவிக்கப்படுகிறது. இது சம்பந்தமாக எவரேனும் எந்தவிதமான உரிமையோ, பாத்தியதையோ, நகோ, அடமானமோ கோரினால் அவர்கள் தகுந்த பத்திர ஆதாரத்துடன் கீழ்க்கண்ட முகவரியில் என்னை தொடர்பு கொள்ளவும். அவ்வாறு செய்ய தவறினால் சொத்தின் மீது எந்த வகையான உரிமை பாத்தியதை ஈடு எவருக்கும் இல்லை என கருதப்படும்.

சொத்து விபரம்

செங்கல்பட்டு பதிவு மாவட்டம், திருக்கழுக்குன்றம் சார் பதிவு மாவட்டம், செங்கல்பட்டு மாவட்டம், திருப்போரூர் வட்டம், [illegible] கிராமம், பழைய புல எண்.10/1, புதிய புல எண்.10/1ல் ஏக்கர் 1. செண்டு 15 மற்றும் பழைய புல எண்.10/2, புதிய புல எண்.10/2ல் 47 செண்டு ஆக மொத்தம் ஏக்கர் 1. செண்டு 62 கொண்ட நிலம்.

ஹரி சங்கர் மணி
வழக்கறிஞர்
115, லஸ் சர்ச் ரோடு, மயிலாப்பூர், சென்னை 600 004
போன் : 044 2499 6060

பொது அறிவிப்பு

எனது கட்சிக்காரர்கள் சென்னை மாவட்டம், பழைய எண்.157 புதிய எண்.404 [illegible] சாலை, கோபாலபுரம், சென்னை – 600086ல் வசித்து வரும் [illegible]

[illegible]

[illegible]
எண். 35, முதல் பிரதான சாலை [illegible]
நுங்கம்பாக்கம், சென்னை - 600 034

பொது அறிவிப்பு

எனது கட்சிக்காரர்கள் 1) திரு. Stanley Jesudason, தந்தை பெயர். காலம்சென்ற I.N.C. Jesudason, வயது.73, முகவரி.AC25, ஆறாவது மெயின் ரோடு, 4வது தெரு, அண்ணா நகர், சென்னை600040, மற்றும் 2) திரு. Geoffrey Jesudason, தந்தை பெயர்.காலம்சென்ற I.N.C. Jesudason, வயது.75, முகவரி.பிளாட் எண்.20, பாலு என்கிலேவ், [illegible] பள்ளி அருகில், யாப்ரால்,செகந்தராபாத், ஐதராபாத்500087,

எனது கட்சிக்காரர்கள் அவர்களுக்கு சொந்தமான படப்பை கிராமம், [illegible] நகர், படப்பை601301, அமைந்துள்ள சொத்து நிலம் மற்றும் கட்டடம் சர்வே எண்.534/2, மொத்தம் 1.67 ஏக்கரில் 5 ½ செண்ட்கள் மற்றும் சர்வே எண்.535/6, மொத்தம் 1.21 ஏக்கரில் 10 ½ செண்ட்கள் ஆகும். மேறகூறிய சொத்து 26.06.1987 அன்று சென்னை, தாம்பரம் சார் பதிவாளர் அலுவலகத்தில் பத்திரம் எண்.4754/1987 ஆக பதிவு செய்யப்பட்டதாகும்.இந்த சொத்தின் அசல் [illegible] பத்திரம் [illegible] அன்று கோடம்பாக்கத்தில் இருந்து அண்ணா நகர் ஆட்டோ ரிக்ஷாவில் செல்லும் பொழுது தொலைத்துவிட்டார். எங்கு

தேடியும் கண்டுபிடிக்க முடியவில்லை. எனது கட்சிக்காரர்கள் கூறுகையில், அவர் கூறிய சொத்தின் மீது எந்தவிதமான [illegible] அடமானமும் உருவாக்கவில்லை. இந்த சொத்தின் மீது அல்லது உரிமைகோரலும், அல்லது அந்த ஆவணத்தை வைத்திருக்கும் எவரும், இந்த தேதியிலிருந்து பதது நாட்களுக்குள் கையொப்பமிட்டவர்களுக்கு ஆவண ஆதாரத்துடன் தங்கள் ஆட்சேபனைகளை தாக்கல் செய்யுமாறு அழைக்கப்படுகிறார்கள். இது தவறினால் மேலே கூறப்பட்ட அசல் ஆவணம் தொலைந்துவிட்டது. கீழேயுள்ள எனது முகவரியில் அல்லது மேலே உள்ள முகவரியில் எனது வாடிக்கையாளரிடம் அசல் ஆவணங்களை ஒப்படைக்குமாறு கேட்டுக்கொள்ளப்படுகிறார்கள்.

Mr.Praveen Alexander,
Advocate (Enroll No:MA/1085/1998)
113,Sivan Koil Street, Kodambakkam,Chennai-24
Mob. 9840024174

படிவம் ஏ

பொது அறிவிப்பு

(இந்திய நொடிப்பு நிலை மற்றும் திவால் நிலை வாரியம் (தாமாக கலைக்கும் நடைமுறைகள்) ஒழுங்கு விதிகள் - 2017ன் ஒழுங்கு விதி [illegible] கீழ்)

போர்டாசிலோ பல்க் ஹாண்ட்லிங் (இந்தியா) பிரைவேட் லிமிடெட்டின் பங்குதாரர்கள் கவனத்திற்கு

1	நிறுவனத்தின் பெயர்	போர்டாசிலோ பல்க் ஹாண்ட்லிங் (இந்தியா) பிரைவேட் லிமிடெட்
2	நிறுவனத்தின் துவக்க தேதி	25.04.2005
3	எந்த அதிகாரத்தின் கீழ் நிறுவனம் துவக்கம்/பதிவு	நிறுவனங்களின் பதிவாளர், சென்னை
4	நிறுவனத்தின் அடையாள எண் / நிறுவனத்தின் வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்	U74999TN2005PTC057504
5	நிறுவனத்தின் பதிவு அலுவலகம் மற்றும் முதன்மை அலுவலக முகவரி (ஏதேனும் இருந்தால்)	பதிவு அலுவலகம் எண்.6, 4வது தெரு, ரெயில்வே காலனி, சென்னை, தமிழ்நாடு 600 [illegible]
6	நிறுவனத்தின் கலைப்பு துவங்கப்பட்ட தேதி	செப்டம்பர் 20, 2021
7	கலைப்பாளரின் பெயர், முகவரி, இமெயில் முகவரி, தொலைபேசி எண் மற்றும் பதிவு எண்.	P. ஸ்ரீராம் 10/17, ஆனந்தம் காலனி, தெற்கு கால்வாய் கரை சாலை, மந்தைவெளி, சென்னை [illegible] [illegible]@gmail.com [illegible] IBBI/IPA-002/IP-N00292/2017-18/10895
8	கோரிக்கைகளை சமர்ப்பிக்க கடைசி தேதி	அக்டோபர் 20, 2021

போர்டாசிலோ பல்க் ஹாண்ட்லிங் (இந்தியா) பிரைவேட் லிமிடெட் தாமாக முன் வந்து செப்டம்பர் 20, 2021 அன்று கலைப்பு நடவடிக்கைகளை துவங்கியுள்ளது என்று இதன் மூலம் அறிவிக்கப்படுகிறது.

[illegible]

[illegible]

[illegible]

[illegible]

P. ஸ்ரீராம்
IBBI/IPA-002/IP-N00292/2017-18/10895

தேதி : 20.09.2021
இடம் : சென்னை

சார் ஆட்சியர் நீதிமன்றம் கடலூர்

வேலு, த/பெ. தண்டபாணி
நெ.355, [illegible] தெரு,
நடுவீரப்பட்டு,
கடலூர் வட்டம்
கடலூர் மாவட்டம் மனுதாரர்

எதிர்

வருவாய் வட்டாட்சியர், கடலூர் எதிர்மனுதாரர்

அறிவிப்பு

மனுதாரரர் தாய் அஞ்சலை, க/பெ. தண்டபாணி என்பவர் கடந்த 15.02.2015 அன்று மேற்படி விலாசத்தில் இறந்ததை எதிர்மனுதாரர் அலுவலகத்தில் பதிவு செய்து இறப்புச் சான்று வழங்க உத்தரவிடக் கோரி தாக்கல் செய்யப்பட்ட மனு மீது எவருக்கேனும் ஆட்சேபணை இருந்தால் 15 நாட்களுக்குள் வருவாய் வட்டாட்சியர், கடலூர் அலுவலகத்தில் நேரில் காலை 10.30 மணிக்கு ஆஜராகி தெரிவிக்க வேண்டியது. தவறினால் மேற்படி மனுதாரருக்கு மனு ஒருதலைபட்சமாக தீர்மானிக்கப்படும் என்பதை இதன் மூலம் அறியவும்.

வேலு
மனுதாரர்

சார் ஆட்சியர் நீதிமன்றம் கடலூர்

மோகன், த/பெ. கோதண்டம்
நெ.46, நடேசன் நகர்
திருப்பாதிரிப்புலியூர்,
கடலூர் வட்டம், கடலூர் மாவட்டம் மனுதாரர்

எதிர்

நகராட்சி ஆணையர், கடலூர் எதிர்மனுதாரர்

அறிவிப்பு

மனுதாரரர் மகள் ஜெயபிரபா என்பவர் கடந்த 29.09.1988 அன்று கடலூர் வட்டம், ஆனைக்குப்பம், எண்.39, அண்ணா நகரில் பிறந்ததை எதிர்மனுதாரர் அலுவலகத்தில் பதிவு செய்து பிறப்புச் சான்று வழங்க உத்தரவிடக் கோரி தாக்கல் செய்யப்பட்ட மனு மீது எவருக்கேனும் ஆட்சேபணை இருந்தால் 15 நாட்களுக்குள் நகராட்சி ஆணையர், கடலூர் அலுவலகத்தில் நேரில் காலை 10.30 மணிக்கு ஆஜராகி தெரிவிக்க வேண்டியது. தவறினால் மேற்படி மனுதாரருக்கு மனு ஒருதலைபட்சமாக தீர்மானிக்கப்படும் என்பதை இதன் மூலம் அறியவும்.

மோகன்
மனுதாரர்

சார் ஆட்சியர் நீதிமன்றம் கடலூர்

முரளீஸ்வரன், த/பெ. முப்பிலியான்
நெ.11, ஆண்டி தெரு,
சேடப்பாளையம்,
கடலூர் வட்டம்
கடலூர் மாவட்டம் மனுதாரர்

எதிர்

வருவாய் வட்டாட்சியர், கடலூர் எதிர்மனுதாரர்

அறிவிப்பு

மனுதாரரர் தாய் கல்யாணி க/பெ. முப்பிலியான் என்பவர் கடந்த 22.06.2008 அன்று மேற்படி விலாசத்தில் இறந்ததை எதிர்மனுதாரர் அலுவலகத்தில் பதிவு செய்து இறப்புச் சான்று வழங்க உத்தரவிடக் கோரி தாக்கல் செய்யப்பட்ட மனு மீது எவருக்கேனும் ஆட்சேபணை இருந்தால் 15 நாட்களுக்குள் வருவாய் வட்டாட்சியர், கடலூர் அலுவலகத்தில் நேரில் காலை 10.30 மணிக்கு ஆஜராகி தெரிவிக்க வேண்டியது. தவறினால் மேற்படி மனுதாரருக்கு மனு ஒருதலைபட்சமாக தீர்மானிக்கப்படும் என்பதை இதன் மூலம் அறியவும்.

முரளீஸ்வரன்
மனுதாரர்

மேன்மைமிகு கூடுதல் மாவட்ட (ம) அமர்வு நீதிமன்றம் III
பூவிருந்தவல்லி,
திருவள்ளூர் மாவட்டம்
அசல் வழக்கு (O.S.) No.64 ஆஃப் 2020

G.T.இராஜா
த/பெ. இரு.குணசேகரன்,
எண் 56/13, [illegible] சாலை,
திருவொற்றியூர், சென்னை-19. ...வாதி

எதிர்

திரு. கண்ணன்,
த/பெ. பாலசுப்பிரமணியம்,
பிளாட் எண். 29, பி.வி.ஆர். நகர்,
விவேகானந்தர் சாலை,
ஆழ்வார் திருநகர், சென்னை87. ...பிரதிவாதி

மேற்படி அசல் வழக்கு எண். 64/20 ஆனது மாண்புமிகு நீதிமன்றத்தில், பிரதிவாதிக்கு எதிராக (Suit for specific Performance and consequential relief) [illegible] (ம) வேறு சில பரிகாரம் கோரி தாக்கல் செய்யப்பட்டு நிலுவையில் இருந்து வருகிறது. மேற்சொன்ன வழக்கில் பிரதிவாதிக்கு அழைப்பாணை அனுப்பப்பட்டு அதனை நிறைவு செய்து A.D.S. ஆனது 25.11.2020 தாக்கல் செய்யப்பட்டு கூடுதல் 11.05.2021 அன்று I.A.No.[illegible]/2021 மனு (substitute service) ஆணையிடப்பட்டுள்ளது. அசல் வழக்கானது மீண்டும் 29.10.2021 அன்று விசாரணைக்கு மறுதேதி போடப்பட்டுள்ளது. ஆகவே இந்த பிரதிவாதி ஆகிய தாங்கள் 29.10.2021 அன்று மாண்புமிகு கூடுதல் மாவட்ட (ம) அமர்வு நீதிமன்றம், பூவிருந்தவல்லி, திருவள்ளூர் மாவட்ட நீதிமன்றத்தில் தாங்கள் நேரிலோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகுமாறு இப்பத்திரிகை (தினசரி நாளிதழ் விளம்பரம்) மூலமாக தெரிவித்துக்கொள்ளப்படுகிறது. தவறினால் ஒரு தலைபட்சமாக தீர்ப்பாகிவிடும் என்பதை இதன் மூலம் அறியவும்.

வாதியின் வழக்கறிஞர்
K.ராஜேஷ் கண்ணா.

HONOURABLE V JUDGE BEFORE THE MOTOR ACCIDENTS CLAIMS TRIBUNAL AT CHENNAI
O.P. No. 6320 OF 2016

R. BAWANI ...... PETITIONER
1. CHITRAM HOUSING AND CONSTRUCTIONS PVT. LTD.
2. BAJAJ ALLIANZ GENERAL INSURANCECO. LTD., ..RESPONDENTS

To
Chitram Housing and Constructions PVT., LTD.,
11, Karpagavinayakar Koil Street, East Tambaram,
Chennai - 59

Please take notice that the above O.P. is posted on 20.10.2021 for your appearance and you are the 1st respondent therein. Kindly make it convenient to appear before the Honourable V Judge Small Causes Court at Chennai on 20.10.2021 at 10.30 A.M failing which the case would be proceeded with setting you exparte.

P. CHINNARAJ
COUNSEL FOR THE PETITIONER

II JUDGE OF SCC BEFORE THE MOTOR ACCIDENTS CLAIMS TRIBUNAL, CHENNAI
M.P. No: 4279 of 2019
IN
M.A.C.T O.P No: 3966 of 2017

1. Rangaswamy (Since Deceased)
2. Nirmala
3. Vignesh
4. Subramani ...... Claimants

-vs-

1. M/s. Anai Corp.,
2. Bajaj Allianz General Insurance, Co. Ltd., ... Respondents

To:
M/s. Anai Corp.,
No. 295,GNT Road,
Peravallur Village,
Chinambedu (PO) Ponnen,
Pin - 601204 ...1st Respondent

Please take notice in the above claim petition filed by the claimants against you in, II Judge of Small Causes Court, Chennai was pleased to order notice to you returnable by 08-10-2021 at 10.30 a.m. on that date you should appear either in person or through counsel. If you fail to appear on that date, the above referred claim petition will be ordered on merits.

K. BASKARAN
Counsel for Claimants

BEFORE THE HON'BLE TAMIL NADU WAQF TRIBUNAL AT CHENNAI
O. A. No. 47 of 20211

Hazarath Khaja Ameen Peer Dargah Wakf, Chidambaram.
Alias
Ameen Peer Dargah Wakf" and Hazarath Khaja Syedsha Ameenuddeen Hussaini Chishthi",
represented by its Muthavalli,
Syed Anwar Ahamed Hussaini,
77/4, South Car Street,
Chidambaram. .... Applicant

-Vs-

Mrs. E. Manju
W/o. Mr. S. Chandru
Old No.12, New No. 58,
Kunjaramoorthy Vinayagar Street, Chidambaram -608 001. .... Respondent

TO
Mrs. E. Manju
W/o. Mr. S. Chandru1,
Old No.12, New No.58,
Kunjaramoorthy Vinayagar Street, Chidambaram - 608 001. .... Respondent

In the above original Application, the Hon'ble Tamil Nadu Waqf Tribunal At Chennai, on 15.09.2021, Was pleased to order notice to you through a paper publication in this Tamil Daily and posted the matter on 27.10.2021. Take notice in the above matter and appear in person or through counsel on 27.10.2021, failing which the above case will be decided in your absence.

A. Thameem Mohideen
A.B. Reehana Begum
J. Monica Shankar
Counsel for the Applicant

ENROLLMENT NOTICE

After 10 days of the publication of this notice and within three months there after. I, J.AKSHAYKEERTHI, S/o K.Jaishankar, aged 22 years, permanently residing at No.454, 17th Cross 31st Street, Phase 1, Vallalar, Sathuvachari, Vellore – 632009. Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

J.AKSHAYKEERTHI

****

After 10 days of the publication of this notice and within three months there after, I, A.DHARAN, S/O.G.Arumugam, aged 22 years, permanently residing at No.2/2, Vembuli Amman Kovil Street, Vandalur, Chennai –600 048. Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

A.DHARAN

****

After 10 days of the publication of this notice and within three months there after, I, KEERTHANA RAHAVI K R, D/o. R.K.Ramaiah, aged 23 years, permanently residing at Plot No.19, 2/262, C.R.R.Puram, Phase –3, Manapakkam, Chennai –600 125. Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

Keerthana Rahavi K R

****

After 10 days of the publication of this notice and within three months there after, I, S K ADARSH NARAYAN, S/o K.L. Sasidharan, aged 23 years, permanently residing at Flat No.D2, Sivaram Enclave, Old No.9, New No.16, Subbiah Naidu Street, Purasaiwakkam, Chennai –600 007. Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

S.K.ADARSH NARAYAN

****

After 10 days of the publication of this notice and within three months there after, I, F.BERNAL, D/o. Felix, aged 22 years, permanently residing at No.1/91, Thoppu Street, Melapazhangur Village, Noorolai Post, Sankarapuram Taluk, Kallakurichi District – 606205. Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

F.BERNAL

****

After 10 days of the publication of this notice and within three months there after, I, N KRISHNAVENI, D/o. V.Natanasabapathy, aged 31 years, permanently residing at No.2/197, Chetti Street, Koliyanur, Villupuram District – 605103. Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

N.KRISHNAVENI

****

After 10 days of the publication of this notice and within three months there after, I, S.MURALI, S/o K Singaravelu, aged 32 years, permanently residing at No.69, Ayunthottam Street, Manalurpet, Thirukovilur Tk, Kallakurichi District – 605 754. Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

S.MURALI

****

After 10 days of the publication of this notice and within three months there after, I, AJITHKUMAR.N, S/o. Nagarajan.V, aged 27 years, permanently residing at No.605, Manamman Kovil Street, Nallathur Village & Post, Cuddalore Taluk, Cuddalore District – 605 106. Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

AJITHKUMAR.N

****

After 10 days of the publication of this notice and within three months there after, I, K.AJITH KUMAR, S/o D.Krishnamoorthy, aged 24 years, permanently residing at No.4/95, Manyamman Kovil Street, Poondi Village, Vembi Post, Vikkiravandi Taluk, Villupuram District – 605203. Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

K.AJITH KUMAR

****

After 10 days of the publication of this notice and within three months there after, I, A.SAKTHI, D/o. Mr.C.Amul (Late), aged 23 years, permanently residing at No.4/460, Manyamman Kovil Street, Pillaiyar Kuppam, Aathur Post, Ulundurpet Taluk, Villupuram District – 606102. Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

A.SAKTHI

****

After 10 days of the publication of this notice and within three months there after, I, POOVIZHI.R, D/o. Raghu.R, aged 22 years, permanently residing at No.45, Chinnappan Street, Vilva Nagar, Manjakuppam, Cuddalore –607001. Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

POOVIZHI.R

****

After 10 days of the publication of this notice and within three months there after, I, VIJAY.E, S/o.R.Elumalai, aged 30 years, permanently residing at No.14/27, Gokulam Colony, Lloyds Road, Triplicane, Chennai –600 005. Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

VIJAY.E

****

After ten days of the publication of this notice and within three month thereafter I, SHANMUGAVELU.M, S/o. D.Murugan, aged 30, permanently residing at Door No.38/92, Chinna Street, Kundrathur, Chennai 600 069, intend having my enrollment as an advocate moved before the bar council of Tamil Nadu bar council building high court campus chennai 600104 those who have any vaild objection may notify the same to the bar council within 10days.

SHANMUGAVELU.M

******

After 10 days of the publication of this notice and within three months there after, I, R SUBASHINI, D/o.V.Ramajayam, aged 22 years, permanently residing at No.12, Muthu Kumaran Nagar, Poonamallee, Chennai –600 056. Intend having my enrolment as an Advocate moved before the bar council of Tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

R.SUBASHINI

******

After 10 days of the publication of this notice and within three months there after, I, MOHAMED ISMAIL, D/o Mohamed Yousuf, aged 28 years, permanently residing at No.4/36, Sabapathi Nagar, 4th Street, Moovarsampettai, Madipakkam, Chennai –600 091. Intend having my enrolment as an Advocate moved before the bar council of Tamilnadu, bar council building, high court campus, chennai-600 104

Those who have any valid objections may notify the same to the bar council with in ten days.

MOHAMED ISMAIL

******

After 10 days of the publication of this notice and within three months there after I, ABINESH.S, S/o. E.M.Shanmugasundaram, aged 22 years, permanently residing at No.1, ILAPAKKAM, Medur Post, Ponneri Taluk, Tiruvallur District– 601204. Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

ABINESH.S

****

After 10 days of the publication of this notice and within three months there after. I, KARTHIK RANGANATHAN, S/o. S.Ranganathan, permanently residing at D2 Ruby Block, Tiara Apartment, No.144, Corporation Road, Perungudi, Chennai –600 096. Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

KARTHIK RANGANATHAN

****

After 10 days of the publication of this notice and within three months there after I, L.AKSHAYA, D/o C.Lingesh Kumar, aged 22 years, permanently residing at No.161/19, 5th Cross Street, Desiya Nagar, New Washermenpet, Chennai 600 081. Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chenna-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

L.AKSHAYA

****

After 10 days of the publication of this notice and within three months there after, I, JANAPRIYA.K, D/o S.Kalaiselvam, aged 23 years, permanently residing at No.26, P Block, Venkatapuram, Little Mount, Saidapet, Chennai –600 015.Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

JANAPRIYA.K

****

After 10 days of the publication of this notice and within three months there after, I, RRIJUWARSH.L, S/o Loganathan.V, aged 23 years, permanently residing at No.2,52nd Avenue, Saras west, Kalpakkam, Chengalpattu - 603 102. Intend having my enrollment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

RRIJUWARSH.L

****

மத்திய சென்னை மாவட்ட சீட்டு நிதி வழக்குகள் நீதிமன்றம், சென்னை.

தரை தளம், ஒருங்கிணைந்த வணிக வரி மற்றும் பதிவுத் துறை அலுவலக கட்டிடம், [illegible] மருத்துவ வளாகம், நந்தனம், சென்னை600 035.

மத்தியஸ்த வழக்கு எண். 76/2021

[illegible] சிட்ஸ் பிரைவேட் லிமிடெட்,
கிளை, எண். [illegible] 2வது தளம், [illegible] மேனர்,
எண். [illegible], அண்ணாசாலை, சென்னை 600 [illegible]. ...பிரதிவாதி

Vs

K.Rajarajan-D4
(S/o B.Kannan)
ADD1: No.19, 20,21, G-1, Mathi Malar Flats,
Pillaiyar Kovil Street, Balakrishnapuram,
Adambakkam, Chennai-600 088.
ADD2: Proprietor, M/s. RSI Groups,
New No.7, Old No.24, Chakkarapani, 2nd Street,
Narasingapuram Extention, Maduvankarai,
Guindy, Chennai-600 032. ...எதிர்வாதி

வாதி சீட்டு நிறுவனத்திற்கு தாங்கள் செலுத்த வேண்டிய நிலுவை தொகை ரூ.10,19,409.00 திரும்ப பெற இந்த தாவா தாக்கல் செய்யப்பட்டுள்ளது. இந்த தாவா 07.10.2021 அன்று காலை 11.00 மணிக்கு இந்த நீதிமன்றத்தில் இறுதி விசாரணைக்கு அழைக்கப்பட இருக்கிறது. மேலும் 4வது எதிர்வாதியின் அசையா சொத்தின் மீது முன் பற்றுகை செய்ய மனு தாக்கல் செய்யப்பட்டு உரிய மாற்று பிணையம் தாக்கல் செய்ய 4வது எதிர்வாதிக்கு அறிவிப்பு அனுப்பப்பட்டு திரும்பிய நிலையில் மீண்டும் செய்திதாள் விளம்பரம் அறிவிக்கப்படுகிறது. எனவே 07.10.2021 அன்று நேரில் ஆஜராக தவறினால் உங்களுக்கு எதிராகவும் அசையா சொத்தின் மீது பற்றுகை செய்யவும் ஒரு தலைபட்சமாக முடிவு செய்யப்படும் என்பதை இதன் மூலம் அறியவும்.

SCHEDULE OF JOINT PROPERTY BELONGING TO 4th RESPONDENT /OPPONENT Doc No.4980/2017

SCHEDULE-A

All that Piece and parcel of House Site together with building situated in Kancheepuram District, in Alandur Taluk, in Adambakkam Village, in Pillaiyar Koil Street, Door No.19/23, Comprised in Paimash No.1016, Ward No.G, Block No.18, T.No.6/2, measuring 1554 Sq.ft, out of 5836 Sq.ft, bounded on the

North By : V.Sankaran House & Kalayanamandapam belongs to Muncipalaity
South By: Pillaiyar Koil Street
East By : Remaining Property belongs Natarajan's Legal Heirs
West By : V.Pandian House

Measuring:
North to south On the Eastern Side : 51.6 Feet
North to South On the Western Side : 53 Feet
East to West On the Northen Side : 29.9 Feet
East to West On the Southern Side : 29.9 Feet
in all measuring 1554 Sq.ft

SCHEDULE-B

All that Piece and parcel of land comprised in Survey No.184/6, 184/18 to 20, 184/22, 23, 24, 25, 27, 28, 29, 30 Pillaiyar Koil Street, Door No.20, Ward No.G, Block No.18, T.S.No.7/1C, as per Document 3349 Sq.ft, as per site measurement 3574 Sq.ft, situated at Adambakkam Village, Alandur Taluk, Kancheepuram District, and Registration District of South Chennai, Sub Registration District of Alandur bounded on the

North By : N.Sridhar land
South By: Property belongs to Navaneedhamani
East By: Alandur Municipality Kalyanamandapam
West By : 6 feet passage

Measuring:
North to South On the Eastern Side : 57 Feet North to South On the Western Side : 50 Feet East to West On the Northen Side : 61 Feet
East to West On the Southern Side : 76 Feet
in all measuring an extent of 3574 Sq.ft

SCHEDULE-C

All that Piece and parcel of land comprised in Survey No.184/6, 184/18 to 20, 184/22, 23, 24, 25, 27, 28, 29, 30 Pillaiyar Koil Street, Door No.21, Pillaiyar Koil & Mannadiamman Koil Second Lane Northern Portion measuring an extent of 1881 sq.ft. situated at Adambakkam Village, Alandur Taluk, Kancheepuram District, and Registration District of South Chennai, Sub Registration District of Alandur bounded on the

North By : Property belongs to Udaya
South By. Poperty belongs to Sridhar & 6 feet Passage
East By : Alandur Municipality kalyanamandapam
West By : 3 feet passage Kalyani House

Measuring:
North to south On the Eastern Side : 36 Feet
North to South On the Western Side : 36 feet
East to West On the Northen Side : 51 1/2 Feet
East to West On the Southern Side : 53 Feet
in all measuring an extent of 1881 sq.ft. of Land Total A,B,C Property extent of 7009 Sq.ft.

SCHEDULE-D

Half Undivided share of 468 Sq.ft. of land right, title and interest in the Schedule A, B & C Property together with Flat bearing No.G1, Ground Floor, Mathi Malar Flats, Plinth Area 936 Sq.ft. (Including Common area and shares)

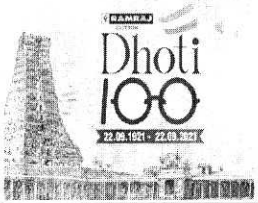
R. VIJAYAKUMAR
COUNSEL FOR DISPUTANT

ரீஜெனிக்ஸ் டிரக்ஸ் லிமிடெட்

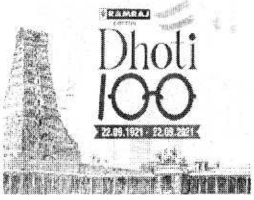
CIN-U24232TN2007PLC063446
ஜமால் சோறு டெர்ரஸ் # 42/1, லோகநாதன் நகர்,
1வது தெரு, 100 அடி சாலை, சூளைமேடு சென்னை -600094.
தொ.பே: 2361 5411/12/13 ஃபேக்ஸ்: 044- 42846861
மின்னஞ்சல் : info@regenix.in இணையதளம் : www.regenix.in

14வது ஆண்டு பொதுக்குழு கூட்டம் மற்றும் E-வாக்குப்பதிவு தகவல் பற்றிய அறிவிப்பு

[illegible]



TRINITY MIRROR



CHENNAI Wednesday 22-9-2021
VOL. 27 No.75 PAGES 8 ₹ 4.00

◆ NATIONAL DAILY FOR THE PEOPLE ◆

REGD. NO.TN/.CC (S) DN/134/21-23
RNI Regd.No. 62432/1995
TN PMG(CCR)/WPP No 676/21-23

Power of Trust

India's Most Trusted
Dhotis Brand

RAMRAJ
COTTON

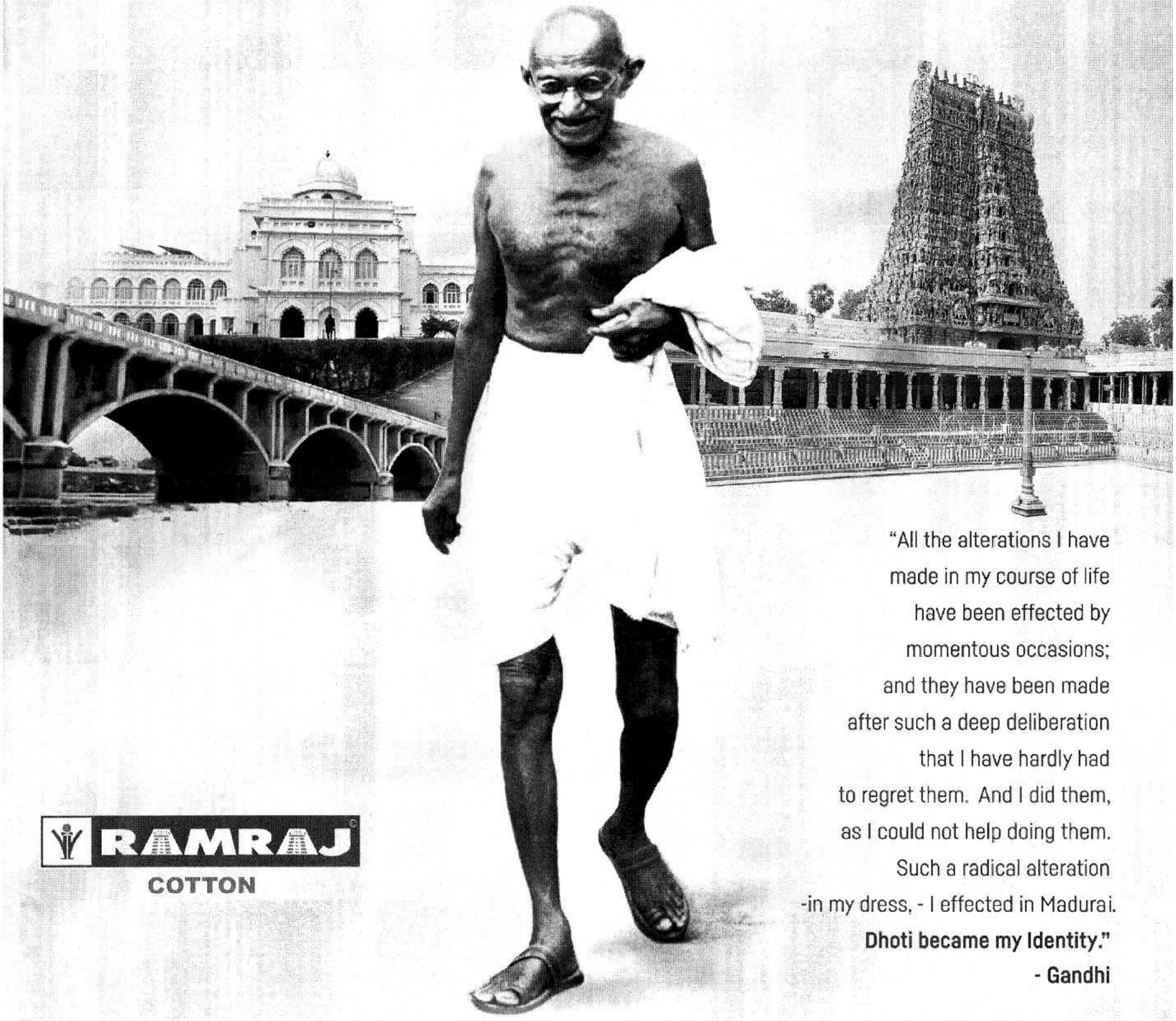
Dhoti
100

22.09.1921 - 22.09.2021

Power of Desire

India's Most Desired
Dhotis Brand

This day, 100 years back for the first time in Madurai
The Mahatma made Dhoti the 'Attire of His Identity.'
Ramraj celebrates the occasion & salutes the Mahatma.



"All the alterations I have
made in my course of life
have been effected by
momentous occasions;
and they have been made
after such a deep deliberation
that I have hardly had
to regret them. And I did them,
as I could not help doing them.
Such a radical alteration
-in my dress, - I effected in Madurai.
Dhoti became my Identity."
- Gandhi

RAMRAJ
COTTON

"DHOTI IS MY IDENTITY" Living upto the aspirations of the Mahatma for the last eventful 40 years, Ramraj has transformed Dhoti, the 'Attire of the Mahatma' into a symbol of National identity and pride. Celebrating its cherished mission, Ramraj rededicates it's commitment and salutes the Mahatma for the inspiration.

WATCH IT LIVE @ 5 PM : www.ramrajcotton.in/event

SCAN QR CODE

TRINITY MIRROR
WEDNESDAY 22 SEPTEMBER 2021

Near normal UNGA

In person and on screen, world leaders returned to the United Nations foremost gathering for the first time in two years on Tuesday with a formidable, diplomacy-packed agenda of escalating crises to tackle, including the still-raging COVID-19 pandemic and a relentlessly warming planet.

Other pressing issues include rising US-China tensions, Afghanistan's unsettled future under its new Taliban rulers and ongoing conflicts in Yemen, Syria and Ethiopia's embattled Tigray region.

Last year, no leaders came to the UN because the coronavirus was sweeping the globe, so all addresses from leaders were prerecorded, though some resident ambassadors spoke. This year, the General Assembly offered leaders a choice come to New York or remain online. More than 100 decided to appear in person in the General Assembly hall.

UN Secretary-General Antonio Guterres will pull no punches in expressing his concern about the state of the world, and he will lay out a vision to bridge the numerous divides that stand in the way of progress, U.N. spokesman Stephane Dujarric said. Guterres has already demonstrated that in pointed pre-meeting remarks about the virus and climate change.

I'm here to sound the alarm. The world must wake up, Guterres said in his first words after convening the meeting.

By tradition, the first country to speak is Brazil, whose President, Jair Bolsonaro, isn't vaccinated. He reiterated last Thursday that he doesn't plan to get the shot any time soon, justifying his refusal by saying he had COVID-19 and therefore has a high level of antibodies.

A key issue ahead of the meetings has been COVID-19 entry requirements for leaders to the United States and to the UN headquarters itself. The US requires a vaccination or a recent COVID-19 test, and the UN will operate on an honor system whereby anyone entering the complex attests that they do not have symptoms and

Ahead of the opening of the General Assembly's annual General Debate, Guterres issued a dire warning that the world could be plunged into a new and probably more dangerous Cold War unless the United States and China repair their totally dysfunctional relationship.

Biden declares world at 'inflection point' amid crises

United Nations, Sept 22: President Joe Biden used his first address before the U.N. General Assembly on Tuesday to declare that the world stands and at an inflection point in history and must move quickly and cooperatively to address the festering issues of the COVID-19 pandemic, climate change and human rights abuse.

Amid growing China tensions Biden also declared the US is not seeking a new Cold War.

Without mentioning China directly, Biden acknowledged increasing concerns about rising tensions between the two nations. But he said, We are not seeking a new Cold War or a world divided into rigid blocs.

The President noted his decision to end America's longest war last month, in Afghanistan, and set the table for his administration to shift US attention to intensive diplomacy with no shortage of crises facing the globe. He said he is driven by a belief that to deliver for our own people, we must also engage deeply with the rest of the world.

We've ended 20 years of conflict in Afghanistan, Biden said. And as we close this period of relentless war, we're opening a new era of relentless diplomacy of using the power of our development aid to invest in new ways of lifting people up around the world.

Biden, who arrived in New York on Monday evening to meet with Secretary-General Antonio Guterres ahead of Tuesday's address, offered a full-throated endorsement of the body's relevance and ambition at a difficult moment in history.

Eight months into his presidency, Biden has been out of sync with allies on the chaotic ending to the US war in Afghanistan. He has faced differences over how to go about sharing coronavirus vaccines with the developing world and over pandemic travel restrictions. And there are questions about the best way to respond to military and economic moves by China.

Biden also finds himself in the midst of a fresh diplomatic spat with France, the United States' oldest ally, after announcing plans along with Britain to equip Australia with nuclear-powered submarines.

US 'elevated' Quad partnership

The US has elevated the Quad partnership with India, Australia and Japan to take on challenges ranging from health security, climate to emerging technologies, President Joe Biden said on Tuesday as he declared that America is "back at the table" and in the international forum, especially the United Nations.

As the United States turns our focus to the priorities and the regions of the world, like the Indo-Pacific that are most consequential today and tomorrow, we'll do so with our allies and partners through cooperation of multilateral institutions like the United Nations to amplify our collective strength and speed our progress towards dealing with these global challenges, Biden said.

We elevated the Quad partnership among Australia, India, Japan and the United States to take on challenges ranging from health security to climate to emerging technologies, he said.

US warns terrorists of retaliation

President Joe Biden on Tuesday called on nations to remain vigilant to the threat of terrorism emanating from "distant regions" of the world or in "our own backyard", saying those who commit acts of terrorism against America will continue to find a determined enemy" in the United States.

As the United States seeks to rally the world into action, we will lead not just through the example of our power but God willing, with the power of our example. Make no mistake, the United States will continue to defend ourselves, our allies and our interests against attacks including terrorist threats as we prepare to use force if any as necessary, he said.

He said we must also remain vigilant to the threat that terrorism poses to all our nations, whether emanating from distant regions of the world or in our own backyard.

Sort out bilateral disputes via talks, Xi tells UNGA

United Nations, Sept 22: Amidst escalating tension in ties with the US, Chinese President Xi Jinping on Tuesday said that disputes among countries need to be handled through dialogue and cooperation" and urged world leaders to eschew "confrontation and exclusion." Addressing the high-level 76th UN General assembly, President Xi, via a video link, said that the world needs to advocate peace, development, equity, justice, democracy and freedom, which are the common values of humanity, and reject the practice of forming small circles or zero-sum games. "Differences and problems among countries, hardly avoidable, need to be handled through dialogue and cooperation on the basis of equality and mutual respect. One country's success does not have to mean another country's failure, and the world is big enough to accommodate common development and progress of all countries," he said.

Xi's comments came hours after US President Joe Biden said he did not have any intention of starting a new Cold War" with China. The US and China have been locked in a standoff fuelled by major disagreements on issues like trade, technology, Beijing's aggressive moves in the South China Sea and human rights. Earlier this year, high-level talks between the Biden administration and Beijing were fraught with tension - with officials on both sides exchanging sharp rebukes in public.

"We need to pursue dialogue and inclusiveness over confrontation and exclusion. We need to build a new type of international relations based on mutual respect, equity, justice and win-win cooperation, and do the best we can to expand the convergence of our interests and achieve the biggest synergy possible," he said.

Jaishankar discusses Afghanistan, bilats on UNGA sidelines

United Nations, Sept 22: External Affairs Minister S. Jaishankar on Tuesday discussed issues relating to Afghanistan and the Indo-Pacific during his bilateral meetings with global counterparts on the sidelines of the annual high-level UN General Assembly session.

Jaishankar, who arrived here on Monday to participate in the high-level 76th session of the UN General Assembly, started his day with a meeting with French Minister for Europe and Foreign Affairs Jean-Yves Le Drian.

Began the day meeting with our Strategic Partner France. A comprehensive discussion with FM @JY_LeDrian on Afghanistan, Indo-Pacific and other contemporary issues. India and France are solid partners in the UN Security Council, Jaishankar tweeted on Tuesday. He then held a bilateral meeting with Iran's Minister of Foreign Affairs H. Amirabdollahian.

Good to meet FM @Amirabdolahian of Iran again. Continued our conversation on strengthening bilateral cooperation, Jaishankar said in a tweet, adding that the meeting reaffirmed our convergence on regional issues. Jaishankar met Egypt's Foreign Minister Sameh Shoukry in the UN headquarters on the sidelines of the UNGA.

Good to meet FM Sameh Shoukry of Egypt. Agreed to take forward our bilateral cooperation. Exchanged views on the GERD issue and Afghanistan, he said.

As Prime Minister Narendra Modi arrives in Washington later this week to participate in the Quad Leaders' Summit hosted by President Joe Biden, Jaishankar also met his Australian counterpart Marise Payne.

Met our Quad partner Australia. Took forward strategic conversations with FM @Marisepayne from our last meeting. Was apprised of recent developments in the Indo-Pacific, he said.

On Monday, Jaishnshkar held bilateral meetings with Norwegian Foreign Minister Ine Eriksen Sreide, Iraqi Foreign Minister Fuad Hussein and the UK's new Foreign Secretary Elizabeth Truss.

Jaishankar and senior Indian officials arrived in New York for the annual high-level UNGA session which returned to a more hybrid and in-person format this year after going virtual last year due to the COVID19 pandemic. The 76th UNGA session commenced from September 14 under the Presidency of Abdulla Shahid. The high-level week - the General Debate - commenced on Tuesday with US President Joe Biden addressing world leaders. Prime Minister Modi will address the General Debate on September 25.

PUBLIC NOTICE

This is to state that my client **Mr.Alok Kumar Gulechha**, residing at No 2/3, Vedhantha Desikar Street, Palathope, Mylapore, Chennai-600004 is the sole and absolute owner of all that piece and parcel of the land admeasuring an extent of 27989 sq.ft. or thereabouts comprised in Old Survey No.1401/4282, present Survey No. 1401/111, 1401/112 and 1401/106, Thaiyur Village, Kancheepuram District, presently Thiruporur Taluk, Chengalpet District and bearing Plot Nos.37 & 38 in "Sri Raja Nagar" layout and the plot bounded on the **North by: Proposed 24' Road - South by: Existing 40' Road - East by: Plot No.39 & 36 - West by: Private Road**
and situated within the Sub-Registration District of Thiruporur and Registration District of Chengalpet

My client states that one of his original title documents, viz., the original Sale Deed dated 09.09.1966 executed by Mr.M.Subbiah Nadar and Mr.M.S.Muthurajan, represented by their Power Agent P.Ganesan in favour of S.Kasthuri Ammal, registered as Document No.2560/1966 on the file of the Sub-Registrar, Thiruporur relating to the aforesaid property is missing. Despite my client's sincere efforts, the said original document is not traceable till date.

My client hereby requests any person having any information or knowledge, whatsoever about the above mentioned original document to immediately contact the undersigned. If no information is received within two weeks of this paper publication, it shall be presumed that the same is irretrievably lost.

Any person dealing with or transacting with the above mentioned lost document is doing so without authority and consequently my client cannot be held responsible for the consequences.

Yours sincerely,
Siva Sankar S, Advocate,
Office #31, Luz Golden Enclave, 180, Luz Church Road,
Mylapore, Chennai - 600 004.

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PORTASILO BULK HANDLING (INDIA) PRIVATE LIMITED

1	Name of the Corporate Person	PORTASILO BULK HANDLING (INDIA) PRIVATE LIMITED
2	Date of Incorporation of Corporate Person	25/04/2008
3	Authority under which Corporate Person is Incorporated/Registered	ROC-CHENNAI
4	Corporate identity number / limited liability identity number of Corporate Person	U74999TN2008PTC067604
5	Address of the registered office and principal office (if any) of Corporate Person	**Registered Office:** NO.6 3RD STREET, RAILWAY COLONY, CHENNAI, TN 600029
6	Liquidation commencement date of Corporate Person	20th September, 2021
7	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	P Sriram 10/17, Arandam Colony, South Canal Bank Road, Mandaveli, Chennai – 600 028 sdsriramsip@gmail.com 9940352668 IBBI/IPA-002/IP-N00262/2017-18/10595
8	Last date for submission of claims	20th October, 2021

Notice is hereby given that the **PORTASILO BULK HANDLING (INDIA) PRIVATE LIMITED** has commenced voluntary liquidation on 20th September, 2021.

The stakeholders of **PORTASILO BULK HANDLING (INDIA) PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 20th October, 2021, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Name and Signature of the Liquidator
Sd/-
P. Sriram
IBBI/IPA-002/IP-N00292/2017-18/10595

Date: 20.09.2021
Place: Chennai

REGENIX DRUGS LIMITED
CIN-U24232TN2007PLC063446
Jamal Sonu Terrace, #42/1, Loganathan Nagar,
1st Street, 100 Feet Road, Choolaimedu, Chennai-600 094
Phone: 2361 5411/12/13, Fax: 044- 42846861
Email: info@regenix.in, Website: www.regenix.in

NOTICE OF THE FOURTEENTH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the Fourteenth Annual General Meeting ("AGM") of the members of Regenix Drugs Limited ("the Company") will be held at 11.30 Hours Indian Standard Time ("IST") on Sunday, September 26, 2021, through video conferencing ("VC") / other audio visual means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 read with General Circular No 14/2020 dated April 8, 2020, General Circular No 17/2020 dated April 13, 2020, General Circular No 20/2020 dated May 5, 2020, General Circular No 22/2020 dated June 15, 2020 General Circular No 33/2020 dated September 28, 2020, General Circular No 39/2020 dated December 31, 2020 and Circular No 02/2021 dated January 13, 2021 (collectively "MCA Circulars") to transact the businesses set out in the notice of AGM.

In pursuance of the MCA Circulars notice of AGM dated August 30, 2021 and the Annual Report of the Company for the financial year 2020-21 ("Annual Report 2020-21") have been mailed electronically through email on 04th September 2021 to those members whose e-mail addresses are registered with the Company or the depositories/ depository participants. These documents are also available on the website of the Company at www.regenix.in and the website of Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com. The Company is providing to its members a facility to exercise their right to vote on resolutions proposed to be considered at the AGM through voting by electronic means ("E-voting") and the business set out in the notice of AGM may be transacted through E-voting.

The Company has engaged CDSL to provide the facility of remote E-voting to the members and the facility of E-voting to the members participating in the AGM through VC/OAVM. The members will be provided with a facility to attend the AGM through VC/OAVM through the CDSL e-Voting system. Members may access the same at https://www.evotingindia.com under shareholders/members login by using the remote E-voting credentials. The process and manner of remote E-voting, attending the AGM through VC/OAVM and E-voting during AGM, for members holding shares in demat form or physical form and for members who have not registered their email address has been provided in the notice of AGM. We further inform that;

i. Remote E-voting shall commence at 09.00 Hours IST on 21st September 2021

ii. Remote E-voting shall end at 17.00 Hours IST on 25th September 2021 and remote

iii. The cut-off date for determining the eligibility for remote E-voting and voting at AGM through E-voting system is 20th September 2021. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories (in case of shares held in dematerialised form) as on the cut-off date i.e. 20th September 2021 only shall be entitled to avail the facility of remote E-voting as well as voting in the AGM through E-voting system.

iv. Any person who acquires shares and becomes a member of the Company after dispatch of notice of AGM and holds shares as on the cut-off date i.e. 20th September 2021, may obtain the User ID and password for remote E-voting and voting at AGM through E-voting system by sending a request through email at helpdesk.evoting@cdslindia.com for this purpose. If a member is already registered with CDSL for E-voting, such member can use his / her existing User ID and password for casting the vote through remote E-voting and voting at AGM through E-voting system.

v. The facility for E-voting shall also be made available to the members participating in the AGM through VC/OAVM and the members, who have not cast their vote by remote E-voting, shall be allowed to vote through E-voting in the AGM.

vi. A member may participate in AGM through VC / OAVM even after exercising his/her right to vote through remote E-voting but shall not be allowed to vote again in the AGM.

vii. In case of any queries/grievances connected with the remote E-voting and the E-voting in the AGM or if the members need any assistance before or during the AGM, the members may contact Mr. Nitin Kunder (022-23058738) or Mr Mehboob Lakhani (022-23058543) or Mr Rakesh Dalvi (022-23058542) at the designated email IDs: helpdesk.evoting@cdslindia.com or Mrs J.Sowdhiya, Company Secretary & Compliance Officer of the Company at the designated email ID: compliance@regenix.in or at the address and telephone numbers of the Registered Office of the Company given above.

vii. In case of any queries/grievances connected with the remote E-voting and the E-voting in the AGM or if the members need any assistance before or during the AGM, the members may contact Mr. Nitin Kunder (022-23058738) or Mr Mehboob Lakhani (022-23058543) or Mr Rakesh Dalvi (022-23058542) at the designated email IDs: helpdesk.evoting@cdslindia.com or Mrs J.Sowdhiya, Company Secretary & Compliance Officer of the Company at the designated email ID: compliance@regenix.in or at the address and telephone numbers of the Registered Office of the Company given above.

A member whose email address is not registered with the Company or depository / depository participant, can get his / her its email address registered by following the procedure mentioned below:

i) In case the shares of the Company are held by a member in physical form, such member shall submit scanned copy of a signed request letter mentioning his/her/its email address, name, folio number and complete address along with self-attested copies of Permanent Account Number ("PAN") Card and any document for proof of address (such as Driving License, Bank Statement, Election Card, Passport, AADHAAR Card, etc.) by email to compliance@regenix.in or send these documents to the Share Transfer Agent of the Company i.e. M/s. Cameo Corporate Services Limited, "Subramanian Building", No 1, Club House Road, Chennai - 600002 Phone No 044-28460390-94 Email: investor@cameoindia.com / cameo@cameoindia.com and

(ii) In case the shares of the Company are held by a member in dematerialized form, such member shall register his / her / its email address in the demat account maintained with the depository participant. Further, such member can temporarily get the email address registered with the Company to receive through email the notice of AGM and Annual Report 2020-21 and for obtaining User ID and password for participation in the AGM through VC / OAVM and vote through E-voting system in the AGM or through remote E-voting, by submitting scanned copy of a signed request letter mentioning his/ her/ its email address, name, DP ID and Client ID (16 digit DP ID + Client ID or 16 digit Beneficiary ID) along with self-attested scanned copies of Client Master or Consolidated Demat Account Statement, PAN Card and any document for proof of address (such as Driving License, Bank Statement, Election Card, Passport, AADHAAR Card etc.) through email to compliance@regenix.in

Notice is also given that pursuant to section 91 of the Companies Act, 2013 read with Rules framed thereunder, the register of Members and Share Transfer Books of the Company will remain closed from 20th September 2021 to 26th September 2021, both days inclusive.

For Regenix Drugs Limited
Sd/-
Dr.A.Ramamurthy Managing Director
DIN: 00446203

Place : Chennai
Date : 04/09/2021

SUNDARAM MUTUAL

Notice – cum – Addendum to the Scheme Information Document / Key Information Memorandum / Statement of Additional Information to the schemes of Sundaram Mutual

1. Appointment of MFCentral as Official Point of Acceptance

NOTICE is hereby given that based on the SEBI circular no SEBI/HO/IMD/IMD-II DOF3/P/CIR/2021/604 dated July 26, 2021, to comply with the requirements of RTA inter-operable Platform for enhancing investors' experience in Mutual Fund transactions / service requests, the QRTAs, Kfin Technologies Private Limited and Computer Age Management Services Limited (CAMS) have jointly developed MFCentral – A digital platform for Mutual Fund investors.

MFCentral is created with an intent to be a one stop portal / mobile app for all Mutual fund investments and service-related needs that significantly reduces the need for submission of physical documents by enabling various digital / phygital services to Mutual fund investors across fund houses subject to applicable T&Cs of the Platform. MFCentral will be enabling various features and services in a phased manner. MFCentral may be accessed using https://mfcentral.com/ and a Mobile App in future.

With a view to comply with all provisions of the aforesaid circular and to increase digital penetration of Mutual funds, Sundaram Mutual Fund designates MFCentral as its Official point of acceptance (DISC – Designated Investor Service Centre) w.e.f. 23rd September 2021.

Any registered user of MFCentral, requiring submission of physical document as per the requirements of MFCentral, may do so at any of the designated Investor Service centres or collection centres of Kfintech or CAMS.

2. Closure of Collection centre of Sundaram Asset Management Company Limited

Investors / unitholders are requested to take note that the following collections centres of Sundaram Asset Management Company Limited (AMC) are closed with immediate effect:

Sl No	Branch	Branch Address
1	Kancheepuram	24, Annai Indira Gandhi Salai (Nellukara Street), Kanchipuram 631502

All other terms and conditions of the Scheme Information Document(s) / Key Information Memorandum(s) / Statement of Additional Information will remain unchanged.

This addendum forms an integral part of the Statement of Additional Information, Scheme Information Document and Key Information Memorandum issued for respective schemes of Sundaram Mutual Fund, read with the addenda issued from time to time.

For **Sundaram Asset Management Company Ltd**
R Ajith Kumar
Compliance Officer

Place: Chennai
Date: September 22, 2021

For more information please contact:
Sundaram Asset Management Company Ltd
(Investment Manager to Sundaram Mutual Fund)
CIN: U93090TN1996PLC034615

Corporate Office: 1st & 2nd Floor, Sundaram Towers, 46, Whites Road, Royapettah, Chennai-14.
Contact No. (India) 1860 425 7237, (NRI) +91 40 2345 2215
Fax: +91 44 2841 8108. www.sundarammutual.com

Regd. Office: No. 21, Patullos Road, Chennai 600 002.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Portasilo®
Bulk Handling Systems
Portasilo Bulk handling (India) Pvt. Ltd.
No. 6, 3rd Street, Railway Colony,
Chennai - 600029. Tamilnadu, India

Tel +91 44 23744344
Mob +91 83907 22244
Email pathak.milind@portasilo.co.in
www.portasilo.co.uk

Members of S.H.A.P.A.
Solids Handling & Processing Association

NOTICE

NOTICE IS HEREBY GIVEN THAT THE EXTRA ORDINARY GENERAL MEETING OF THE MEMBERS OF PORTASILO BULK HANDLING (INDIA) PRIVATE LIMITED HELD ON MONDAY, THE 20TH DAY OF SEPTEMBER, 2021 VIA VIDEO CONFERENCING AT 2.00P.M

TO TRANSACT THE FOLLOWING SPECIAL BUSINESS:

ITEM NO. 1

PROPOSAL FOR VOLUNTARY LIQUIDATION OF THE COMPANY

To consider and if thought fit, to pass with or without modification(s), the following resolution as **Special Resolution**:

"**RESOLVED THAT** pursuant to provisions of Section 59 and other applicable provisions, if any, of the Insolvency and Bankruptcy Code, 2016 read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and in accordance with the provisions of the Articles of Association of the Company, the consent of the Board of Directors of the Company be and is hereby accorded to wind up the affairs of the Company as voluntary liquidation of Corporate Person, with effect from the date of approval by the members in the ensuing General Meeting.

RESOLVED FURTHER THAT the Board of Directors have made an inquiry into the affairs of the Company and have reasonable grounds to form the opinion that there are no debts in the Company as on date of declaration of solvency. Further, the board of directors have appraised that the Company will be able to pay any debts which may incur in the future whatsoever in full within a period of one year after realizing the assets belonging to the Company/from the proceeds of the assets to be sold in the voluntary liquidation.

RESOLVED FURTHER THAT Mr. P. Sriram, Insolvency professional (Reg No. IBBI/IPA-002/IP-N00292/2017-18/10895), Chennai be and is hereby appointed as the Liquidator of the Company for the purpose of the voluntary liquidation process of corporate person and shall be paid a remuneration of Rs. 325,000 (Rupees Three Lakh Twenty-Five Thousand only) plus GST, excluding other cesses and reimbursement of actual out of pocket expenses for the voluntary liquidation process of corporate person, subject to approval of members of the Company.

RESOLVED FURTHER THAT, any one of directors of the Company be and are hereby severally/jointly authorized to file and/or deliver all the documents including affidavits, indemnity bonds in relation to voluntary liquidation process of corporate person at the office of Registrar of Companies, Chennai and to do all other acts as may be necessary to give effects to all the above said resolution."

FOR PORTASILO BULK HANDLING (INDIA) PRIVATE LIMITED

Pathak

MILIND VITTHAL PATHAK
DIRECTOR
DIN: 06621313

Place: Pune
Date: 10 September 2021

NOTES

1. Ministry of Corporate Affairs vide its circular no. 20/2020 dated May 05, 2020 read with Circular No. 10/2021 has permitted the participation of shareholders through video conferencing (VC) or other audio-visual means (OAVM) due to the current Covid -19 Pandemic situation.

2. Shareholders entitled to attend and vote at the meeting is not entitled to appoint a proxy to attend and vote instead of himself. However, the Body Corporates are entitled to appoint an authorised representatives for the purpose of participation and voting in the meeting through VC or OAVM.

3. The VC shall be conducted through Microsoft Teams The details of the meeting shall also be forwarded to your registered email address available with the company before the meeting along with instructions for participating and voting at the meeting.

4. The facility for joining the meeting shall be kept open for 15 minutes before the time scheduled to start the meeting and shall not be closed till the expiry of 15 minutes after such scheduled time. The facility of participation at the EGM through VC/OAVM will be made available for all members.

5. Members who are attending the meeting via video conference facility shall send their vote in favour or against the resolution to be passed during the meeting by way of an email to pathak.milind@portasilo.co.in from their registered email id registered with the company.

6. The attendance of the Members attending the EGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

7. The Members will be allowed to pose questions during the course of the Meeting. The queries can also be given in advance at pathak.milind@portasilo.co.in

8. Please note that Participants Connecting from Mobile Devices or Tablets or through Laptop connecting via Mobile Hotspot may experience Audio/Video loss due to Fluctuation in their respective network. It is therefore recommended to use Stable Wi-Fi or LAN Connection to mitigate any kind of aforesaid glitches.

9. Shareholders are requested to intimate changes in their address, if any, quoting the folio number to the Company

10. All documents referred to in the Notice are open for inspection through electronic Mode.

11. An Explanatory Statement pursuant to Section 102(1) of the Companies Act, 2013("Act") relating to the Special Businesses to be transacted at the meeting is annexed hereto.

Pathak

Chennai

EXPLANATORY STATEMENT PURSUANT TO SECTION 102 OF THE COMPANIES ACT, 2013

ITEM NO. 1

Portasilo Bulk Handling (India) Private Limited ('the Company') was incorporated as a Private Limited Company on April 25, 2008. The Company is involved in the business of providing technical, engineering, consultancy services including installation, design, fabrication, trade, repair, maintenance in all kinds of bulk handling systems and systems for handling of particulate materials.

The board of directors of the Company vide resolution dated July 6, 2017 approved the plan to close down the operations of the Company with effect from December 31, 2017. Accordingly, the Company was in existence only as a dormant entity for the previous 3 years.

The Board of Directors of the Company at their meeting held on 10th September, 2021 decided to wind up the affairs of the Company as voluntary liquidation of Corporate Person, with effect from the date of approval by the members in the ensuing General Meeting. Accordingly, the Board of Directors made a Declaration of Solvency and approved the proposal for winding up the company under voluntary liquidation process so that capital invested by the Shareholders can be returned to them, subject to the approval of members.

The voluntary liquidation process of corporate person shall be effected in accordance with provisions of Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder. Section 59 of the Insolvency and Bankruptcy Code, 2016 provides that the voluntary liquidation process of corporate person shall require the approval of the shareholders by a way of Special Resolution and approval of the creditors representing two-thirds in value of the debt of the company. However, the Company has no creditors as on date, hence the approval of creditors is not required to be obtained. Hence, the said resolution is proposed to be passed as a Special Resolution.

In accordance with the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016, your board of directors propose to appoint Mr. P.Sriram, Insolvency Professional (Reg No. IBBI/IPA-002/IP-N00292/2017-18/10895) as the Liquidator for the proposed voluntary liquidation process at such remuneration as provided in the resolution, subject to your approval.

Copy of Declaration of Solvency approved by the Board is available for inspection to members online during the office hour from 11.00 A.M. to 5.00 P.M. on all working days till the date of the Extraordinary General Meeting.

None of the Directors, Key Managerial Persons of the Company and/or their respective relatives shall be considered to be concerned or interested in the proposed Special Resolution except to the extent of their respective shareholding in the Company.

FOR PORTASILO BULK HANDLING (INDIA) PRIVATE LIMITED

MILIND VITTHAL PATHAK

DIRECTOR

DIN: 06621313

Place: Pune
Date: 10 September 2021

Portasilo®
Bulk Handling Systems
Portasilo Bulk handling (India) Pvt. Ltd.
No. 6, 3rd Street, Railway Colony,
Chennai - 600029. Tamilnadu, India

Tel +91 44 23744344
Mob +91 83907 22244
Email pathak.milind@portasilo.co.in
www.portasilo.co.uk

Members of S.H.A.P.A.
Solids Handling & Processing Association

EXTRACTS OF RESOLUTION PASSED AT THE EXTRAORDINARY GENERAL MEETING OF THE MEMBERS OF PORTASILO BULK HANDLING (INDIA) PRIVATE LIMITED HELD ON MONDAY, THE 20TH DAY OF SEPTEMBER, 2021 VIA VIDEO CONFERENCING AT 2 P.M

ITEM NO. 1

SPECIAL RESOLUTION

PROPOSAL FOR VOLUNTARY LIQUIDATION OF THE COMPANY

"**RESOLVED THAT** pursuant to provisions of Section 59 and other applicable provisions, if any, of the Insolvency and Bankruptcy Code, 2016 read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and in accordance with the provisions of the Articles of Association of the Company, the consent of the Board of Directors of the Company be and is hereby accorded to wind up the affairs of the Company as voluntary liquidation of Corporate Person, with effect from the date of approval by the members in the ensuing General Meeting.

RESOLVED FURTHER THAT the Board of Directors have made an inquiry into the affairs of the Company and have reasonable grounds to form the opinion that there are no debts in the Company as on date of declaration of solvency. Further, the board of directors have appraised that the Company will be able to pay any debts which may incur in the future whatsoever in full within a period of one year after realizing the assets belonging to the Company/from the proceeds of the assets to be sold in the voluntary liquidation.

RESOLVED FURTHER THAT Mr. P. Sriram, Insolvency professional (Reg No. IBBI/IPA-002/IP-N00292/2017-18/10895), Chennai be and is hereby appointed as the Liquidator of the Company for the purpose of the voluntary liquidation process of corporate person and shall be paid a remuneration of Rs. 325,000 (Rupees Three Lakh Twenty-Five Thousand only) plus GST, excluding other cesses and reimbursement of actual out of pocket expenses for the voluntary liquidation process of corporate person, subject to approval of members of the Company.

RESOLVED FURTHER THAT, any one of directors of the Company be and are hereby severally/jointly authorized to file and/or deliver all the documents including affidavits, indemnity bonds in relation to voluntary liquidation process of corporate person at the office of Registrar of Companies, Chennai and to do all other acts as may be necessary to give effects to all the above said resolution."

//CERTIFIED TRUE COPY//
FOR PORTASILO BULK HANDLING (INDIA) PRIVATE LIMITED

MILIND VITTHAL PATHAK
DIRECTOR
DIN: 06621313

CS.P.Sriram
Insolvency Professional

Date: 20.09.2021

To,
The Board of Directors
Portasilo Bulk Handling (India) Private Limited
No.6, 3rd Street, Railway Colony, Chennai-600 029

Dear Sir,

Sub: Certificate and Consent for Appointment of Company Liquidator for the purpose of voluntary liquidation of the Corporate Person/ Company.

I, P. Sriram, a registered Insolvency Professional with Insolvency and Bankruptcy Board of India under Reg. No. **IBBI/IPA-002/IP-N00292/2017-18/10895**, having office at 10/17 Anandam Colony, South Canal Bank Road, Mandaveli, Chennai – 600028 hereby give my consent to be appointed as the Liquidator, for the voluntary liquidation of the Corporate Person/ Company in accordance with the Insolvency and Bankruptcy Code, 2016 read with Regulations made thereunder.

I hereby certify and affirm that:

1. I am eligible to be appointed as the Liquidator of the Company;

2. There are no disciplinary proceedings or restraint orders pending against me with the Insolvency and Bankruptcy Board of India

3. I adhere to the provision as set out in the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016;

4. I am independent of the Company and its Board and hereby disclose the following in accordance with Rule 6 Insolvency and Bankruptcy Board of India (Voluntary Liquidation process) Regulation, 2017:

a) I am eligible to be appointed as an independent director on the board of the corporate person under section 149 of the Companies Act, 2013 (18 of 2013), where the corporate person is a company;

(b) I am not a related party of the Company;

(c) I am not been an employee or proprietor or a partner of firm of auditors or company secretaries or cost auditors of the Company; or of a legal or a consulting firm, that has or had any transaction with the Company contributing ten per cent or more of the gross turnover of such firm, at any time in the last three years.

(d) I had/have no pecuniary or personal relationship with the Company or any of its stakeholders.

(e) I am not/was a Director or Partner, or any other partner or director of such insolvency professional entity represents any other stakeholder in the same liquidation.

CS. P. Sriram
Insolvency Professional

Portasilo®
Bulk Handling Systems
Portasilo Bulk handling (India) Pvt. Ltd.
No. 6, 3rd Street, Railway Colony,
Chennai - 600029. Tamilnadu, India

Tel +91 44 23744344
Mob +91 83907 22244
Email pathak.milind@portasilo.co.in
www.portasilo.co.uk

Members of S.H.A.P.A.
Solids Handling & Processing Association

Date: 20.09.2021

To,

Mr. Sriram Parthasarathy
Insolvency Professional
10/17, Anandam Colony,
South Canal Bank Road,
Mandaveli,
Chennai – 600028

Dear Sir,

Sub: ***Appointment of proposed Company liquidator for the purpose of member's voluntary winding up.***

We are glad to inform that, we propose to appoint you as liquidator of the Company, on such a remuneration to be decided in the Extraordinary General Meeting to be held on 20.09.2021 for the purpose of voluntary winding up of M/s. Portasilo Bulk Handling (India) Private Limited, pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 and other rules and regulation framed thereunder.

We hereby request you to give your consent/certificate of confirmation on your eligibility to be appointed as Liquidator pursuant to Regulation 6 of the Insolvency and Bankruptcy Board of India.

Thanking you,

For PORTASILO BULK HANDLING (INDIA) PRIVATE LIMITED

MILIND VITTHAL PATHAK

Director
06621313

Chennai